

National Company Law Tribunal

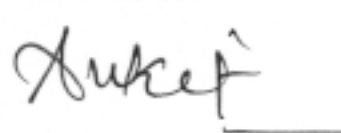

Allahabad Bench

C P No.(IB) 140/ALD/2017

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 01.05.2018

NAME OF THE COMPANY: M/s. ASREC (India) Limited Vs. M/s. Shashi Oils and Fats Pvt. Ltd. M/s. ASREC (India) Limited Vs. M/s. Shashi Oils and Fats Pvt. Ltd.

SECTION OF THE COMPANIES ACT/I & B CODE: 7 IBC

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
1.	Ankit Kumar Singh	PCS	Resolution Professional	
2.	ABHISHEK ANAND	ADV	COMMITTEE OF CREDITORS (COC)	

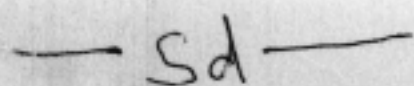
CP NO.(IB)140/ALD/2017

Sh. Ankit Kumar Singh, PCS for the Resolution Professional (RP) and Sh. Abhishek Anand, Advocate for the Committee of Creditors (COC).

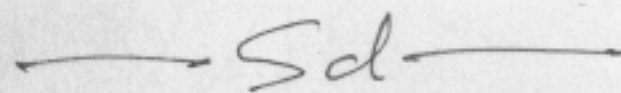
Ld. PCS appearing for the RP has filed the progress report along with minutes of first COC meeting, which shows that the COC with 100% vote shares has approved the appointment of Mr Chanchal Dua as RP. Given the resolution of COC, Mr Chanchal Dua is appointed as RP.

List the matter on 8th June 2018 for filing progress report.

Dated:01.05.2018



SAROJ RAJWARE,
MEMBER (T)



V.P. SINGH,
MEMBER (J)